

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

13.

**IA-3305(MB)2024 IN
C.P. (IB)/64(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Janakalyan Sahakari Bank Limited

Vs.

Yashyog Infrastructure & Development
Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-3305(MB)2024

1. Ms. Vedanshi Shah i/b. Mahalakshi Ganpathy, Ld. Counsel for the Applicant present through VC.
2. This is an application filed by the Applicant seeking withdrawal of CP 64/2024 on the ground that the parties have settled their dues amicably out of Court.
3. Ld. Counsel for the Applicant submits that the C.P. (IB)/64(MB)2024 has already been withdrawn by the Financial Creditor on 14.06.2024. Once the main company petition is dismissed as withdrawn, IA-3305(MB)2024 is rendered infructuous and **dismissed**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)